

96

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.
O.A.NO. 1291 of 1994.

Between

Dated: 26.10.1994.

G.S.Bhasyakarlu

Applicant
And

1. Senior Superintendent of Post Offices, Vijayawada Division,
Vijayawada.

Respondent

Counsel for the Applicant
Counsel for the Respondent

: Sri. S.Ramakrishna Rao
: Sri. M.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. A.V.Haridasan, Judicial Member
Hon'ble Mr. R.Rangarajan, Administrative Member

The Hon'ble Tribunal made the following order:-

The respondents have not yet filed counter. The respondents are directing to file reply within 4 weeks, with a copy to the counsel for the applicant. List the case for final hearing on admission/final disposal on 23.11.1994.

2. As an interim measure, it is hereby ordered that any appointment made to the post of E.O.B. P.M., Annavaram village would be subject to the outcome of this O.A. and the appointee to that post, if any, should be specifically informed about this.

Pr. Regd. 26.10.94
Deputy Registrar (Judl.)

Copy to:-

1. Senior Superintendent of Post Offices, Vijayawada Division, Vijayawada.
2. One copy to Sri. S.Ramakrishna Rao, advocate, CAT, Hyd.
3. One copy to Sri. M.R.Devaraj, Sr. CGSC, CAT, Hyd.
4. One spare copy.

Rsm/-

[Handwritten signature]

26/10/94
C.C. Today. OA: 1291/ay

Typed by
Checked by

Compared by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIOSAN : MEMBER (B)

AND

R. Ranga Rajan.
THE HON'BLE MR.A.B.GURTHI : MEMBER (A)

Dated: 26/10/94

ORDER/JUDGMENT.

M.A./R.P./C.P./No.

D.A. No. 1291/14

T.A. No. (W.P. No.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions.

Dismissed.

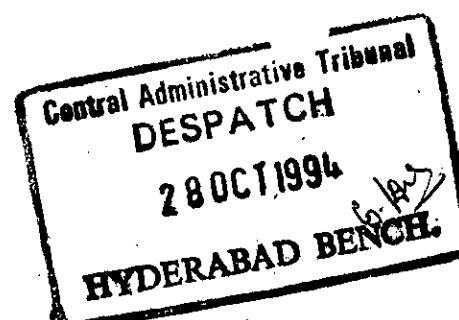
Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

*Postponed to next
1st/11/94
23.11.94
By alternate
Recd by
YLKR*



26/10/94